

are ships which are less than 15 years old; even ships which are older are examined properly and when they are found to be completely sea-worthy, only then our grains are allowed to be brought in by those ships. So far as the present consignment is concerned, it was brought in by a ship called DOLAMITE and this was not the first occasion that foodgrains were brought to our country by this particular ship. Damage happened for causes beyond his control and therefore whatever damage has taken place will be claimed. It does not mean any loss to our country.

DR. H. P. SHARMA: Is it our policy to leave the stocks exposed to elements while the survey was going on?

SHRI F. A. AHMED: As I have already pointed out, no instance has been brought to my notice where any stock which has been brought from outside has been exposed to rain and damaged. May I tell him that so far as our present position is concerned, no stock is allowed to remain there for more than a few hours; as soon as delivery is taken it is sent to Bombay city or some other place as early as possible. No stock is allowed to remain there for a long time.

MR. SPEAKER: Now papers to be laid on the Table.

श्री मधु लिमये (वांका) : अध्यक्ष महोदय, बम्बई में डाक्टरों की हड़ताल बड़े पैमाने पर फैल गई है जिससे जनता के स्वास्थ्य के लिए खतरा पैदा हो गया है ।

SHRI JYOTIRMOY BOSU (Diamond Harbour): Essential services have been completely paralysed.

MR. SPEAKER: It concerns the Bombay State. It is not a question for the Centre.

श्री मधु लिमये : मन्त्री महोदय से जानना चाहता हूँ कि वह क्या कर रहे हैं ? हेल्थ मिनिस्टर हैं काहे के लिये ? जनता के स्वास्थ्य को खतरा पैदा हो गया है तो स्वास्थ्य मन्त्री कैसे चुप बैठ सकते हैं । आप इस उठाने की अनुमति नहीं दे रहे हैं ।

1579 L.S.—8.

SHRI JYOTIRMOY BOSU: The Minister should make a statement.

MR. SPEAKER: If you can convince me that it is within the cognisance of the Centre, I will consider it.

श्री मधु लिमये : अगर स्वास्थ्य मन्त्रालय को कोई काम नहीं है तो हेल्थ मिनिस्टर को डिसमिस कीजिये ।

अध्यक्ष महोदय : सभी को डिसमिस कर दो ।

12.31 hrs.

#### PAPERS LAID ON THE TABLE

THIRTEENTH REPORT OF COMMISSIONER FOR LINGUISTIC MINORITIES, STATEMENT SHOWING DECISIONS TAKEN ETC. ON REPORTS OF ARC AND INDIAN FOREST SERVICE (FIXATION OF CADRE STRENGTH) AUDIT REGULATIONS, 1973

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIR-DHA): I beg to lay on the Table—

- (1) (i) A copy of the Thirteenth Report (Hindi and English versions) of the Commissioner for Linguistic Minorities for the period 1st July, 1970 to 30th June, 1971, under clause (2) of article 350B of the Constitution.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-5446/73].
- (2) A statement (as on 30-6-1973) (Hindi and English versions) on the decisions taken on various Reports of the Administrative Reforms Commission and the implementation of these decisions. [Placed in Library. See No. LT-5447/73].
- (3) A copy of Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations,

1973 (Hindi and English versions) published in Notification No. G.S.R. 391(E) in Gazette of India dated the 10th August, 1973 under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-5448/73].

**ANNUAL REPORT ETC. OF OIL AND NATURAL GAS COMMISSION**

- (1) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1971-72 and of its subsidiary company Hydro-carbons India Private Limited, New Delhi, for the year 1971, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report. [Placed in Library. See No. LT-5449/73].
- (2) A copy of the 'Action Taken' report on the recommendations of the Committee for review of the Oil and Natural Gas Commission. [Placed in Library. See No. LT-5450/73].

**REVIEW AND ANNUAL REPORT ETC. OF HINDUSTAN CABLES LTD. FOR 1971-72**

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1971-72.
- (ii) Annual Report of the Hindustan Cables Limited, for the year 1971-72 along with the Audited Accounts and the comments of the

Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5451/73].

12.35 hrs.

**MATTER UNDER RULE 377**

**STRIKE IN BARAUNI OIL REFINERY**

श्री रामावतार झास्त्री (पटना) : अध्यक्ष जी, आज सबेरे मेरे पास बरौनी तेल शोधक मजदूर यूनियन के अध्यक्ष श्री बिहार विधान सभा में कम्युनिस्ट दल के उप-नेता श्री चन्द्र शेर सिंह का एक तार आया है उसको मैं पहले पढ़ देना चाहता हूँ :

"Complete strike in Barauni Oil Refinery from today Seek immediate intervention".

अध्यक्ष जी, कल 21 तारीख से बरौनी तेल शोधक कारखाने में पूरी हड़ताल हो गयी है जिसकी वजह से तेलशोधक कार्य बिल्कुल ठप्प हो गया है। 18 तारीख को मैं पटना में था। उस दिन यूनियन के नेता जिन में श्री चन्द्रशेर सिंह मौजूद थे, बिहार ट्रेड यूनियन के जनरल सेक्रेटरी श्री चतुरानन, एम० एल० ए० मौजूद थे, मैं भी मौजूद था और इंडियन प्रायल कौरपोरेशन के मैनेजिंग डायरेक्टर श्री गुप्ता और दूसरे अधिकारी भी वहां मौजूद थे। वहां बिहार सरकार के लेंबर मन्त्री और दूसरे अधिकारियों के सामने समझौते की बात चली। समझौते के सिलसिले में यूनियन की तरफ से यह कहा गया कि सब से बड़ा सवाल प्रोमोशन का था, और भी कुछ मांगें जरूर थीं। लेकिन प्रोमोशन के सिलसिले में जो नीति वहां अपनायी जा रही है उससे वहां के मजदूरों में बहुत बड़ा असंतोष है। यूनियन की तरफ से कहा गया कि जो नियम था जो व्यवस्था गौहाटी में तेल शोधक कारखाने में चल रही है, जो प्रोमोशन की पोलिस वहां या आई० ओ० सी० के दूसरे कारखाने में है उसी को बरौनी तेल शोधक कारखाने